

(Figures in TMT)

Year	LPG consumption
1991-92	2650
1992-93	2866
1993-94 (Provisional)	3103

(b) and (c) The import of LPG is limited by import infrastructure available at Bombay and Vizag. The quantity of LPG imported during the years 1991-92, 1992-93, 1993-94 is as under:-

(Figures in TMT)

Year	LPG imports
1991-92	215
1992-93	328
1993-94 (Provisional)	410

LPG cylinders are not imported by Government oil companies.

(d) The details of LPG production and percentage of demand met through indigenous production during 1991-92, 1992-93, 1993-94 are as under:-

(Figures in TMT)

Year	LPG Production	% of demand met through indigenous production
1991-92	2439	92
1992-93	2572	89.7
1993-94 (Provisional)	2699	87

(e) and (f) The C & F price of imported Bulk LPG (October 1994) was \$ 190.88/MT which works out to a landed cost (Excluding CVD) of about Rs. 7065/MT. The cost of production by Government Oil Companies is much cheaper and different in case of refineries and fractionators. The price of LPG sold in the country by public sector oil companies is the same whether procured indigenously or imported. The current ex-storage point price (Excluding excise duty) of LPG (packed domestic) is Rs. 5309.19/MT and that of LPG (Bulk non-essential) is Rs. 11601.78/MT in the country. In all, there are six categories of LPG pricing and weighted average price of all the categories works out to about Rs. 5822.25/MT.

#### Sharing of Yamuna Water

\*126. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Memorandum of Understanding (MoU) regarding sharing of Yamuna water signed on

May 12, 1994 has been accepted by the concerned State Governments;

(b) if not, the views expressed by the State Governments;

(c) whether the Union Government have taken any steps during the last four months in this regard; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) to (d). The Memorandum of Understanding (MoU) dated 12th May, 1994 regarding sharing of Yamuna Waters was signed by Chief Ministers of the States of Haryana, Uttar Pradesh, Rajasthan, Himachal Pradesh and National Capital Territory of Delhi. The concerned States have not expressed any adverse views against the Memorandum of Understanding and as the Agreement has been signed by Chief Ministers, the Agreement has been taken as accepted by the State Governments.

#### National Backward Classes Finance and Development Corporations

\*127. SHRI RAJESH KUMAR:  
SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of WELFARE be pleased to state:

(a) the amount allocated by the Union Government to the National Backward Classes Finance and Development Corporation (NBCFDC) during 1993-94 and 1994-95;

(b) whether such corporations have been set up at State level also;

(c) if so, the names of States where such corporations have been set up alongwith the amount allocated to each such State during the above period; and

(d) the steps taken by the Government to ensure that maximum people belonging to backward classes derive the benefit through these corporations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The amount allocated by the Union Government to the National Backward Classes Finance and Development Corporations (NBCFDC) during 1993-94 and 1994-95;

The Central Government has allocated Rs. 32 crore during the year 1993-94 and Rs. 35.9 crore during 1994-95, towards equity share capital in the NBCFDC.

(b) Whether such Corporations have been set up at State level also; Yes, Sir.

(c) If so, the names of States where such Corporation have been set up alongwith the amount allocated to each such State during the above period;

Twelve State have set up their own Corporations for development and financing of backward classes, NBCFDC sanctions loans to these Corporations for further loaning to the members of Backward Classes